To

All BSOs (As per list attached)

Subject: Directive under Section 13 of TRAI (Amendment) Act 2000 for Provision of Infrastructure Facilities to ISPs by BSOs.

Sir,

It has been brought to the notice of the Authority that BSOs are entering into commercial arrangements for the purpose of infrastructure sharing/leasing with their own ISP operations.

The Authority is of the view that this issue is related to provision of infrastructure facilities by one category of service providers (BSOs) to other category of service providers (ISPs). In line with the principle of non-discrimination, it is required that BSO`s should provide the similar facilities to other ISPs also. There should not be any discrimination between their own ISP operations and other ISPs by the BSOs while providing such facilities.

In accordance with the clause 11(1)(b)(iv) and section 13 of TRAI (Amendment) Act 2000, the Authority hereby directs that BSOs should ensure offering similar terms and conditions to any other ISPs as provided to their own ISP operations while entering into commercial arrangements with ISPs for infrastructure sharing/leasing/provisioning.

This issues with the approval of the Authority.

Please acknowledge the receipt of this directive

Yours faithfully,

(S.N. Gupta)
Advisor (CN)
Tele: 011-26167914
Copy for information to:
Sh. Amitabh Singhal,
The Secretary,
Internet Service Providers Association of India,
612-A, Chiranjiv Towers,
43, Nehru Place,
New Delhi-110019.